

(c) whether there is any proposal under Government's consideration to reduce the rate of registration fee in respect of Group Housing Societies; and.

(d) if so, what are the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir.

(b) No registration fee is levied on instruments executed by or on behalf of any Society for the time being registered or deemed to be registered under any law relating to co-operative societies.

(c) and (d) In view of the above, do not arise.

Cost of land received from Co-operative Group Housing Societies in Pritampura, Delhi

484. SHRI RAGHBIR SINGH GILL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the proportion in which the cost of development work of the land allotted to group housing co-operative societies in Pritampura, Delhi would be shared between the D.D.A. and the concerned societies;

(b) whether Government have received a representation from the Joint Council of the Group Housing Co-operative Societies regarding high cost of land allotted to them;

(c) if so, what are the details thereof and what action Government have taken thereon; and

(d) what is the cost of the land per square yard including development charges which an individual member of the society is required to pay?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The information is being collected.

(b), Yes, Sir.

(c) The representation dealt with aspects relating to delay in release of building activities, delay in finalisation of drainage schemes for Pritampura area etc. These points have been referred to the Delhi Administration and the D.D.A. for taking necessary action.

(d) The members are allotted built up flats by the Societies at prices fixed by them.

Stoppage of grants to privately managed Colleges

485. SHRI RAGHBIR SINGH GILL: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the University Grants Commission has stopped payment of development and other grants to privately managed colleges in Punjab and Haryana;

(b) if so, since when the grants have been stopped and what are the reasons therefor;

(c) whether Government propose to have the grants restored to those institutions; and

(d) if not, what are the reasons therefor?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b) According to the information furnished by the University Grants Commission, payment of development grants to private Colleges in Punjab and Haryana has not been stopped. However, the Commission has temporarily withhold payment of grants to three colleges in Haryana from 9-5-1973, 1-11-1976 and 25-5-1977 and three Colleges in Punjab from 18-4-1977 and 17-6-1977 respectively. The reasons for this are complaints regarding misutilisation of grants, forcible occupation of College buildings by outsiders or disaffiliation of the College by the University.

(c) and (d) Grants to these Colleges will be restored by the Commission as and when the complaints against